

QA 266/89

1
27.9.89

Hon'ble Shri G.Sreedharan Nair, Vice-Chairman

Hon'ble Shri P.S.Habeeb Mohamed, Member (A).

Heard counsel of the applicant.

Notice may be issued to the second respondent on the question of hearing on admission. He may be required to state whether the applicant has submitted the petition dated 22.8.1988 (Annexure-A-9), and if so the action taken thereon. Let the notice be returned by 27.10.1989.

Notices for
noties 28.9.89
Reg. with AD
Nag
3/10/89

(P.S.Habeeb Mohamed)
Member (Administrative)

(G.Sreedharan Nair)
Vice-Chairman

S/Habeeb
been
received
against
respondent
1,2
4,5
B

2
27.10.89

Hon'ble Shri G.Sreedharan Nair, V.C.

Hon'ble Shri C.S.Pandey, Member(A)

Counsel of applicant present. No representation for respondents.

2. Heard counsel of the applicant. The application is admitted.

3. As it is seen that notices have already been issued to all the respondents and that the service reports as regards respondents 1,2,4 and 5 have been received. ~~xxx~~ Await return of notice of the third respondent. It is open to the other respondents to file reply, if any, to the original application within a period of 4 (four) weeks by serving copy thereof to the counsel of the applicant. List before the Registrar for completion of pleadings on 1.12.1989.

(C.S.Pandey)
Member (Administrative)


(G.Sreedharan Nair)
Vice-Chairman

No fresh
SR has
been
received
B

3
01.12.1989.

Shri Lakshmi Narain, Registrar

From the record it appears that the awaited service report of the regd. notice sent against respondent No.3 has not been received, as yet, whereas notices have already been ~~xxx~~ served against the rest respondents. Learned Addl. Standing Counsel Shri Lalit Kishore informs that he has received due instructions from the department for filing appearance & written statement on behalf of the respondents. Put up accordingly on 20-12-1989 for appearance and also for filing written statement on behalf of the respondents.

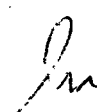

(Lakshmi Narain)
Registrar

Shri Lakshmi Narain, Registrar.

4
20.12.39.

It appears that on the preceding date learned Addl. Standing Counsel Shri Lalit Kishore informed about his having received instructions from the Deptt. to represent the respondents in this case and that he shall be filing Power by the following date, but again a prayer for time has been made on his behalf, as it is stated that the Power is likely to be received shortly.

2. The awaited SR of the regd. notice sent against R/No.3 has also not been received as yet. Put up on 8-1-1990 for filing Power & also written Stt. if any, on b/o the respondents by learned Addl. Standing Counsel Shri Lalit Kishore, also awaiting SR of the Regd. notice sent against R/No.3.


(Lakshmi Narain)
Registrar

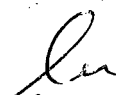
W/statement has
not been filed as
per order dated
1/12/89. S/R is still
awaited against
R-3. App.
19/12

Vallabhatnam
fild by Mr. Lalit
Kishore, Adv.
on 21-12-89
B

5
8.1.1990

Shri Lakshmi Narain, Registrar

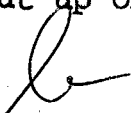
From the marginal note of the office it appears that while SR of the regd. notices sent against some of the respondents is awaited, learned Addl. Standing Counsel Shri Lalit Kishore has already filed Power on b/o the respondents. Put up on 25-1-1990 for ~~fix~~ filing written statement.


(Lakshmi Narain)
Registrar

06
25.1.90.

Shri Lakshmi Narain, Registrar


Today is the date fixed for filing written statement on behalf of the respondents by learned Addl. Standing Counsel Shri Lalit Kishore, but again a prayer for time has been made. Put up on 20.2.90 for filing the same.


(Lakshmi Narain)
Registrar

07
20-2-90.

Shri M. Sharan, Registrar Incharge

From the marginal note of the office it appears that written statement on b/o the respondents was filed on 6-2-1990, a copy of which is served just now on the learned counsel of the applicant. The case is now ready -for hearing. List before the bench on 26-02-1990 for fixing a date for hearing.


(M. Sharan)
Registrar Incharge

SIR have
been received
against
Respondent no.
1, 2, 4, 5
SIR of
Respondent
no 3 is await
W/S has not
been filed
27/1/90
W-2 m/b/o
Nops. H.W.
on 6.2.90
Bf

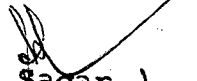
4.

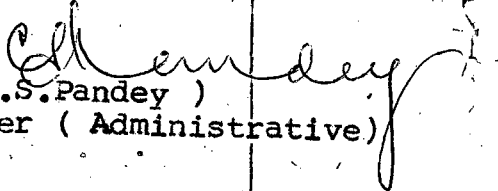
8
26/2/90

Hon'ble Shri C.S.Pandey, Member (A)

Hon'ble Shri S.R.Sagar, Member (J)

Counsels for applicant and respondents
present. List the case for final hearing on
19.3.90.


(S.R.Sagar)
Member (Judicial)


(C.S.Pandey)
Member (Administrative)

Hon'ble Shri P.S.Habeem Mohamed, Member (A)

Hon'ble Shri S.R.Sagar, Member (J)

9
19/3/90

Agrument of both parties heard. Order
on 23/3/1990.

(S. R. Sagar)
Member (Judl.)


(P.S.Habeem Mohamed)
Member (Administrative)

10
23.3.90

Hon'ble Shri P.S.Habeeb Mohamed, Member (A)

Hon'ble Shri S.R.Sagar, Member (J)

Order pronounced. The application is dismissed.

(S.R.Sagar)
Member (Judicial)

(P.S.Habeeb Mohamed)
Member (Administrative)